

(a) the number of private and nationalised banks in Orissa as on date;

(b) the total amount of deposits in these banks during 1994-95 and 1995-96, and the amount of loan granted by these banks to the people of the State with particular reference to Kalahandi and Nuapara districts;

(c) whether these banks achieved the targets of deposits and disbursement of loan; and

(d) if not, the reasons therefor and the number of total beneficiaries of the State provided loan during the above period?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d). Information is being collected and will be laid on the Table of the House

Lalmatia Colliery

4499. SHRI SHIBU SOREN: Will the Minister of COAL be pleased to state:

(a) the area of land acquired and likely to be acquired by the Government for the Lalmatia Colliery, E.C.L. at Jharkhand in Bihar;

(b) the rate of land compensation given to the villagers and the reasons for lower rate of compensation than the market rate;

(c) whether the land acquired by the Government for Lalmatia Colliery is on permanent basis or there is planning to hand it over to land owners for cultivation after completion of mining operation; and

(d) the details of the Government's policy in this regard and the policy in respect of rehabilitation of oustees as a result of this project?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) At present there is no mine called Lalmatia. In Lalmatia region Rajmahal opencast project is being worked.

Till date total land taken into physical possession is 785.91 hectares. For the balance life period of the project 1043 hectares of land is likely to be acquired under CBA Act and LA Act for mining and rehabilitation purposes as per Project Report.

(b) Land compensation is determined as under:

Updated rate from district authorities as per provisions of LA Act is taken in respect of support price of paddy as fixed

by Agricultural Price Commissions, New Delhi from time to time. To this, 30% is added as solatium plus 12% escalation per year (not more than one year) plus interest accrued if any (First year 9% and balance 15% per annum). Based on these data final land compensation rate per acre is calculated which give the rates as per provisions of CBA Act

(c) and (d). Land acquired by the project under CBA Act or under LA Act is on permanent basis as per the provisions of the Act. As regards returning of the land, after mining operation to erstwhile land owners there is no such provision in the Act.

As regards rehabilitation, Rajmahal project has a plan for phased rehabilitation of villagers as per requirement of mine operation.

Rehabilitation benefits have been finalised in an Agreement entered between ECL and oustees in the presence of district authorities after detailed and extensive negotiation involving the people's representatives.

C.D. Ratio of Banks in Rajasthan

4500. SHRI TARACHAND BHAGORA: Will the Minister of FINANCE be pleased to state:

(a) whether a Task Force to ascertain the reasons for low Credit Deposit Ratio and to suggest measures for improvement therein was constituted by the RBI for the State of Rajasthan;

(b) if so, whether the Commercial Banks operating in the State have been following the recommendations of the Task Force;

(c) if not, the action taken against the defaulting Banks in that regard;

(d) whether the Government of Rajasthan have impressed upon the banks to increase the investment in the State; and

(e) if so, the action taken by the RBI and the Union Government thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir.

(c) Does not arise.

(d) and (e). The Government of Rajasthan has been impressing upon the banks to increase the investment in the State. The issue relating to C:D Ratio is also discussed at various State level fora.